

## LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

# The City of Panaji Corporation (Amendment) Bill, 2006

(Bill No.3 of 2006)

(To-be introduced in the Legislative Assembly of the State of Goa)

GOA LEGISLATURE SECRETARIAT ASSEMBLY HALL, PORVORIM, GOA FEBRUARY, 2006.

## THE CITY OF PANAJI CORPORATION (AMENDMENT) BILL, 2006

(Bill No. 3 of 2006)

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#### BILL

### further to amend the City of Panaji Corporation Act,2002 (Goa Act 1 of 2003).

BE it enacted by the Legislative Assembly of Goa in the Fifty-seventh year of the Republic of India as follows:-

1. Short title and commencement.— (1) This Act may be called the City of Panaji Corporation (Amendment) Act, 2006.

(2) It shall be deemed to have come into force10 on the 1st day of October, 2005.

 Amendment of section 17.— In section 17 of the City of Panaji Corporation Act, 2002 (Goa Act 1 of 2003) (hereinafter referred to as the "principal Act"), in the proviso to sub-section (2), for the 15 words "one year and six months", the words "two years" shall be substituted.

3. Amendment of section 18.— In section 18 of the principal Act, the following provisos shall be inserted, namely:-

20 "Provided that the term of office of the Councillors of the Corporation formed immediately after the

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commencement of this Act shall in no case extend beyond the period of two years and six months from the date of constitution of the Corporation:

Provided further that after the expiry of said period of two years and six months, the consequences as laid down in section 380 of this Act shall ensue".

4. Repeal and saving.— (1) The City of Panaji Corporation (Amendment) Ordinance, 2005 (Ordinance No. 4 of 2005), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken in exercise of any power conferred by or under the said Ordinance shall be deemed to have been done or taken in the exercise of the powers conferred by or under this Act as if this Act was in force on the day on which such thing or action was done or taken.

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## STATEMENT OF OBJECTS AND REASONS

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The Bill seeks to amend sub-section (2) of section 17 of the City of Panaji Corporation Act. 2002 (Goa Act 1 of 2003) so as to empower the Government to extend the term of the Corporation of the City of Panaji for a period of two years after the expiry of a period of one year as specified in sub-section (2) of said section 17 and to enable the Government to complete certain formalities required for holding the elections to the said Corporation, which are presently under process. The Bill also seeks to amend section 18 of the said Act, so as to provide that the term of office of the Councillors of the Corporation formed immediately after the commencement of the said Act shall in no case extend beyond the period of two years and six months from the date of constitution of the Corporation and also to provide that after the expiry of said period of two years and six months, the consequences as laid down in section 380 of the Act shall ensue.

The Bill also seeks to repeal the City of Panaji Corporation (Amendment) Ordinance, 2005 (Ordinance No. 4 of 2005), promulgated by the Governor of Goa on 05-10-2005.

This Bill seeks to achieve the above objects.

## **Financial Memorandum**

No financial implications are involved in this Bill.

Memorandum Regarding Delegated Legislation

No delegated legislation is envisaged in this Bill.

(JOAQUIM ALEMAO) Minister for Urban Development

Panaji-Goa.

6 February, 2006

Assembly Hall, Porvorim-Goa 6 February, 2006 (SUDHIR NARVEKAR) Secretary to the Legislative Assembly of Goa.

#### ANNEXURE

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Extract of the Section 17 and 18 of the City of Panaji Corporation Act, 2002.

17. Duration of the term of the Corporation :— (1) The Corporation shall, unless sooner dissolved, continue for a period of five years from the date appointed for its first meeting and no longer.

(2) A Corporation formed immediately after the commencement of this Act shall continue for a period of one year from the date of publication of this Act in the Official Gazette or until the new elections are held under the provisions of this Act, whichever is earlier:

Provided however, the State Government may extend the term of the Corporation referred to in sub-section (2) above not beyond a period of one year and six months, after the expiry of one year, for exceptional reasons.

18. Term of Office of Councillors:— Except as provided for in the transitory provisions hereinafter made, the term of office of the Councillors shall be co-terminus with the duration of the Corporation.

Assembly Hall, Porvorim-Goa 6 February, 2006

(SUDHIR NARVEKAR) Secretary, Legislature